

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.11031/2020

AAYOM WELFARE SOCIETY & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 48445/2020 - EARLY HEARING APPLICATION)

Date : 30-04-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Ms. Qurratulain, Adv.  
Mr. Himanshu Bhushan, AOR

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. B.V. Balaram, Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard the learned counsel appearing for the petitioners.

During the course of hearing, learned counsel for the petitioners confines herself to the prayer clause at (a), i.e., for providing ration to those people who do not have any ration card and also for universalization of the Public Distribution System.

This being a policy issue, it is left open to the Government of India and also the concerned States/Union Territories to consider such relief.

We direct the petitioners to serve a copy of the writ petition upon Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India immediately.

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With the afore-said observation, the Writ Petition is disposed of.

Pending application filed in the matter also stands disposed of.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR